

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

204. C.P. (IB)/234(MB)2023

**IN THE MATTER OF**

Life Constructions Private Limited

VS

VGS Realty Construction Private Limited

Section 9 of the Insolvency & Bankruptcy Code, 2016

**Order Delivered on 07.05.2024**

CORAM:

MS. REETA KOHLI  
MEMBER (J)

MS. MADHU SINHA  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Petitioner: Adv. Pawan Kulkarni (PH)  
For the Respondent: Adv. Sonali Jain (VC)

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**ORDER**

The Ld. Counsel for the Petitioner has admitted that the accounts have never been reconciled. On the other hand, the Ld. Counsel for the Respondent submits that they have been asking the Petitioner for reconciling the accounts and they are ready and willing to reconcile their accounts. In view of the same, both the parties are directed to reconcile their accounts within the period of two weeks. Adjourned to **04.06.2024 for further consideration.**

Sd/-  
MADHU SINHA  
Member (Technical)  
Shubham

Sd/-  
REETA KOHLI  
Member (Judicial)